

**नेशनल फंडेशन आफ इंडस्ट्रीयल  
कोआपरेटिक्स**

4945. श्री मोतीभाई चौधरी : क्या उद्योग मंत्री यह बताने की कृपा करेंगे कि :

(क) नेशनल फंडेशन आफ इंडस्ट्रीयल कोआपरेटिक्स के लेखों की अनेक वर्षों से लेखापरीक्षा न कराये जाने के क्या कारण हैं;

(ख) अनियमितताएं करने के कारण इसके कितने कर्मचारियों की छंटनी की गई है; और

(ग) क्या वर्तमान प्रबन्ध-निदेशक द्वारा कार्यभार संभाले जाने के बाद से इसके कार्य-करण में कोई सुधार हुआ है ?

**उद्योग मंत्री (श्री जार्ज फर्नांडिस) :**

(क) नेशनल फंडेशन आफ इंडस्ट्रीयल कोआपरेटिक्स के लेखाओं की लेखा परीक्षा 30 जून, 1973 तक की गई है। वर्ष 1973-74 के लेखों की लेखा परीक्षा की जा रही है और उसे शीघ्र ही अंतिम रूप दिये जाने की आशा है। फंडेशन के लेखों की लेखा परीक्षा में देरी होने का कारण फंडेशन की लेखा शाखा में कर्मचारियों की कमी होना है। वर्ष 1976-77 की अवधि में भारत सरकार ने लेखा शाखा में यथोचित कर्मचारी रखने के लिए अनुदान का प्रावधान किया है तब से इस संबंध में कुछ सुधार हुआ है।

(ख) अनियमितताएं करने के कारण फंडेशन के किसी भी कर्मचारी की छंटनी नहीं की गई है।

(ग) वर्ष 1976-77 में फंडेशन का कुल कारोबार 35.87 लाख रुपये का हुआ जबकि वर्ष 1975-76 का कारोबार 17.92 लाख रुपये का हुआ था। फिर भी फंडेशन में अब भी भारी हानियां हो रही हैं। फंडेशन के कार्य संचालन में अनेक अनियमितताएं जिनमें से कुछ तत्कालीन प्रबन्ध निदेशक के काम करने के ढंग से संबंधित हैं,

सरकार की जानकारी में आ गई हैं जिनकी इस समय जांच की जा रही है।

**Increase in Prices by Brylcream**

4946. SHRI VAYALAR RAVI:

SHRI K. KUNHAMBUR:

Will the Minister of INDUSTRY be pleased to state:

(a) total number of times the Brylcream has increased its prices during the last two years and the details thereof; and

(b) steps taken by Government to prevent unreasonable price increase of this company at the expense of the consumers?

THE MINISTER OF INDUSTRY (SHRI GEORGE FERNANDES): (a) Government do not maintain data on the prices of non-essential items like Brylcream.

(b) Does not arise.

**Enforcement of Section 25 of Cr. P.C.**

4947. SHRI AHSAN JAFRI: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government are aware of the fact that though the Cr. P. Code '73 has come into force since last three years, the State Governments have not enforced section 25 of the Act by putting Assistant Public Prosecutors under Legal Department instead of Police Department as contemplated by the Act; and

(b) if so, what action has been taken so far and what future action the Ministry will take in this respect?

THE MINISTER OF HOME AFFAIRS (SHRI CHARAN SINGH):

(a) Section 25 of the Code of Criminal Procedure does not contain any provision to the effect that Assistant Public Prosecutors should be placed under the control of the Legal Department.

(b) Does not arise.

#### **Enforcement Cells to safeguard the Civil Rights of Harijans**

4948. SHRI SUKHENDRA SINGH: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether there is any proposal under the consideration of Government to set up enforcement cells in all Districts to safeguard the civil rights of Harijans; and

(b) if so, the details thereof?

THE MINISTER OF HOME AFFAIRS (SHRI CHARAN SINGH):

(a) and (b). State Governments have been advised to consider the setting up of a cell or any suitable machinery to look into the grievances of Harijans. Special police cells have been set up by the State Governments of Andhra Pradesh, Bihar, Gujarat, Karnataka, Kerala, Madhya Pradesh, Maharashtra, Orissa, Tamil Nadu and Uttar Pradesh, at different levels according to the local conditions, to deal with cases of violence against or harassment of Scheduled Castes, and for the enforcement of the Protection of Civil Rights Act, 1955.

#### **Public Sector Undertaking in Gwalior**

4949. SHRI MADHAVRAO SCINDIA: Will the Minister of INDUSTRY be pleased to state:

(a) whether in the absence of any big industry the demand for setting up a Central Public Sector Undertaking at Gwalior is long over due;

(b) whether it will provide employment opportunities in the region; and

(c) if so, the reaction of Government thereto?

THE MINISTER OF INDUSTRY (SHRI GEORGE FERNANDES): (a) to (c): The location of Central Industrial Projects has to be decided on broad techno-economic considerations. Subject to techno-economic considerations, comparatively backward regions are given preference in the location of Central Public Sector Projects.

At present, there is no proposal for setting up any industrial project in the Central Sector at Gwalior.

In the State Public Sector, the State Government has a number of projects location of which has not been decided. Some of these projects may be located near Gwalior.

#### **Opening of the Closed Inclines and Quarries of Fakka, Khas Shyampur of Eastern Coal Fields**

4950. DR. RAMJI SINGH: Will the Minister of ENERGY be pleased to state:

(a) whether on behalf of Bihar Colliery Kamgar Union, Dhanbad, a demand notice was submitted to the Area General Manager (Area No. VIII) Eastern Coal fields to open all the closed inclines and quarries of selected Fakka, Khas Shyampur to take back all victimised and retrenched workers; if so, action taken by Government thereon;

(b) number of workers of the said area deprived of their jobs and the grounds on which they were removed from service;

(c) whether Government propose to take back these workers; and

(d) if so, by what time?